

thing on this... (Interruptions). Nothing will go on record. Why are you unnecessary prolonging? There is no use talking like that. Nothing is going on record. Why do you waste the time of the House. If you are really agitated, give notice and we could have a short-duration discussion or something like that on this.

13.48 hrs.

ELECTION TO COMMITTEE

Tea Board

बाणिज्य तथा नागरिक पूति और सहकारिता मन्त्रालय में राज्य मंत्री (श्री वृष्ण कुमार गोयल) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ :

“कि चाय नियम, 1954 के नियम 4 (1) (ब) के साथ पठित, चाय अधिनियम, 1953 की धारा 4 की उपधारा (3) (ब) के अनुसरण में इस सभा के सदस्य, ऐसी रीति से जैसा कि अध्यक्ष निर्देश दें, उक्त अधिनियम के अन्य उपबन्धों तथा उस के अन्तर्गत बनाये गये नियमों के अध्यक्षीन चाय बोर्ड के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।”

MR. DEPUTY-SPEAKER: The question is:

“That in pursuance of sub-section (3)(f) of Section 4 of the Tea Act, 1953, read with rule 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as Members of the Tea Board, subject to the other provisions of the said Act and the Rules, made thereunder.”

The motion was adopted.

PROF. P. G. MAVALANKAR (Gandhinagar): I am not making a statement. I am accepting your suggestion. I am not making a speech at

all. My point of order is that you have suggested, very rightly, that the matter can be discussed at some length by giving notice. My point of order is on a different thing. In view of the fact that such an important statement has come *suo motu* from the Government, you have rightly denied us even rising for a clarification. Would it then be within our rights, apart from raising it through a discussion, to raise certain matters by getting the consent of the Speaker? You know, Sir the session is going to be there only for some days more.

MR. DEPUTY-SPEAKER: We are sitting till the 30th.

PROF. P. G. MAVALANKAR: Can we bring it under rule 377 or in any other manner? But Government may not find time. They may say there is no time for a discussion. Sir, you kindly direct Government that they should find time to discuss the matter here.

MR. DEPUTY-SPEAKER: Mr. Mavalankar, please give notice. You are an ingenious Member. You can raise it in some form or the other.

SHRI HITENDRA DESAI (Godhra): People of Gujarat will not be satisfied with this award.

MR. DEPUTY SPEAKER: Don't go into the merits of it, and discuss this now. Now item under rule 377. Shri Raghavji. (Interruptions)** Nothing will go on record. What is the purpose of your getting up like this? (Interruptions)**

श्री राघव जो (विदिणा) मैं नियम 377 की चर्चा...

श्री हकूम खन्व कष्टवाय (उज्जैन) : प्राय पक्षपात क्यों कर रहे हैं।... (व्यवधान)

उपाध्यक्ष महोदय : पक्षपात की बात प्राय करेंगे तो कोई स्पीकर ऐसा नहीं मिलेगा, जो प्राय की इस बात को मानेगा। मैं जानता हूँ कि मैं कोई पक्षपात नहीं कर रहा हूँ।